

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.324/93

Date of order: 24.6.93

BETWEEN :

1. V.Lakshmaiah .. Applicants  
2. Mohd. Mahmood Jani  
3. D.B.Raghavendra Rao  
4. D.Prabhakar Rao

A N D

Union of India rep. by :

1- The Chairman, Telecom Commission,  
New Delhi.  
2. The Chief General Manager, Telecom,  
A.P. Circle, Hyderabad.  
3. The General Manager, Telecom District  
Hyderabad. .. Respondents.

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Counsel for the Applicants .. Mr.K.S.R.Anjaneyulu

Counsel for the Respondents .. Mr.V.Bhimanna

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CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY: MEMBER (JUDL.)

T.C.R

Order of the Single Member Bench delivered  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Jud1.).

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This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to pay the applicants the Daily Allowance for the period of training during 16-9-1991 to 6-12-1991 at Trivendram as Junior Accounts Officer.

2. We have heard today Mr.K.S.R.Anjaneyulu, Advocate for the applicant and Mr.V.Bhimanna, Standing Counsel for the respondents. Admittedly, the applicants had been sent for training on ~~the~~ promotion as Junior Accounts Officers from Hyderabad to Trivandram as per the orders of their superiors. Admittedly, at the place where the applicants had to undergo training, the Government had not provided lodging and boarding facilities to the applicants free of cost. For all purposes, the applicants should be deemed to have been on "official duty" while undergoing the said training. As the applicants are sent for training as per orders of their superior officer and as the applicants should be deemed to be on "official duty" while undergoing the said training, It will be just and proper to give a direction to the respondents to pay the daily allowance to the applicants for the period of training in accordance with the rules.

3. Hence, it is declared that the applicants are entitled for daily allowance during the period of training from 16-9-1991 to 6-12-1991 at Trivandram in accordance with rules and regulations. The said payment of daily allowance which the applicants are entitled shall be made within 3 months from the date of this order.   
*... amounts are already paid towards DA the respondents*  
*deducted from the salary*  
are at liberty to ~~deny~~ the payment in the salary of the

applicants. The O.A. is allowed accordingly, leaving the parties to bear their own costs.

*T. Chandrasekhara Reddy*

(T. CHANDRASEKHARA REDDY)  
Member (judl.)

Dated: 24th June, 1993.

(Dictated in Open Court)

*89/13*  
Deputy Registrar (U)

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To

1. The Chairman, Telecom Commission, Union of India, New Delhi.
2. The Chief General Manager, Telecom, A.P.Circle, Hyderabad.
3. The General Manager, Telecom Dist., Hyderabad.
4. One copy to Mr.K.S.R.Anjaneyulu. Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One spare copy.
7. One copy to Library, CAT.Hyd.

pvm.

*Regd  
JUN  
91/42*

TYPED BY

COMPARED BY

CHECKED BY

3 APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.BALASUBRAMANIAN :  
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER(JUDL)

DATED: 24-6 -1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 324/93.

T.A.No. (W.P.No )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions  
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

NO order as to costs.

pvm

